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[English]

#### Rural Housing by HUDCO

4902. SHRI SYED SHAHABUDDIN : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) the total investment in rural housing by HUDCO upto 31st March 1995 with break-up, state-wise;

(b) the number of new dwelling units constructed; state-wise;

(c) the number of existing dwelling units upgraded; State-wise; and

(d) the break-up of total investment by loan, grant and direct investment?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THOUNGON) : (a) to (d). The information is being collected and will be laid on the table of the Sabha.

[Translation]

#### HUDCO Loan to Housing Agencies

4903. SHRI SURENDRA PAL PATHAK : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the loan by HUDCO to various housing agencies in Uttar Pradesh has been declining each year;

(b) if so, the reasons therefor;

(c) the total amount of loan sanctioned and released by HUDCO to various housing agencies in Uttar Pradesh during the last three years, separately;

(d) whether HUDCO propose to increase the amount of loan to various housing agencies in Uttar Pradesh; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON) : (a) to (e). The loan allocation made by HUDCO to the agencies in Uttar Pradesh during the year 1992-93, 1993-94 and 1994-95, the loan sanctions and actual releases made to these agencies during the period are as follows :

Year	Loan allocation	Loan sanctions (Rs. in crores)	Loan releases
1992-93	71.95	90.28	36.06
1993-94	74.09	79.61	28.87
1994-95	83.29	66.77	23.25

At the beginning of every financial year HUDCO makes loan allocation to each State based on the population and area of the State and communicate the same to each State Government. However, actual sanction and release of loan assistance will depend upon receipt of finalised schemes (as per approved guidelines) from the agencies in the State and also subject to availability of funds with HUDCO. The decline in sanctions and releases to the State is due to default in repayment of loans by certain agencies in Uttar Pradesh which makes them ineligible for further financing by HUDCO.

[English]

#### Procedure for Bids

4904. SHRI SANAT KUMAR MANDAL : Will the Minister of POWER be pleased to state :

(a) whether the Government are stipulating procedures for re-evaluating bids for power projects to guard against undercutting and cartelisation;

(b) whether Government propose to start a process of re-evaluation of even those offers that may be selected after international bidding;

(c) if so, the mechanism likely to be followed to check any foul play; and

(d) the broad features of the new norms to re-evaluate power bids stipulated by the Government?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL) : (a) to (d). Since February, 1995, the Government have made Competitive bidding mandatory for all private power projects and advise the State Governments accordingly. The invitation of bids and their evaluation is, however, the responsibility of the State Governments/ State Electricity Boards/Implementing Agencies and the Government of India does not have a direct role to play. Normally, in the absence of appropriate response to invitation of bids, fresh bids could be invited.